An Hon. MEMBER: See the dictionary.

Nominations

SHRI P. SUNDARAYYA: We krvw -the dictionary meaning.

MR. CHAIRMAN: Order, order.

SHRI P. SUNDARAYYA: Why use word "deserters" when speaking of the grievances of the refugees? That is the first point. Secondly, the whole -of this official statement and the way in which this problem is being tackled is typically bureaucratic and

MR. CHAIRMAN: That is discussion. » You want to know what exactly is the meaning of word "deserter", a word which is generally used in a military context. Why are you using it in this particular context?

SHRI A. P. JAIN: When a person settled in a camp leaves the camp and .goes' away, we call him a deserter.

SHRI H. P. SAKSENA (Uttar Praxlesh): The words "deserters" and "displaced persons" both begin with the letter "d". Why not use the word displaced persons"?

DOMINATIONS TO THE PANEL OF VICE-CHAIRMEN

MR. CHAIRMAN: Under sub-rule (1) •of rule 7 of the Rules of Procedure ar.d Conduct of Business in the Council of rStates, I nominate the following Members to the Panel of Vice-Chairmen:

- 1. Shri K. S. Hegde
- 2. Shri V. K. Dhage
- 3. Shri R. C. Gupta
- 4. Shrimati Parvathi Krishnan

NOMINATIONS TO THE COMMITTEE ON PETITIONS

MR. CHAIRMAN: Under sub-rule (11 •of rule 110 of the Rules of Procedure and Conduct of Business in the Council •of States, I nominate the following Members to be members of the Com-imittee on Petitions:

- 1. Shri J. R. Kapoor
- 2. Dr. Shrimati Seeta Parmanand

to Committees

- 3. Capt. A. P. Singh
- 4. Khan Abdur Rezzak
- 5. Shri P. C. Bhanj Deo

Under sub-rule (1) of rule 111 of the said Rules, I appoint Shri J. R. Kapocr to be the Chairman of the Committee.

NOMINATIONS TO THE COMMITTEE OF PRIVILEGES

MR. CHAIRMAN: Under sub-rule (1) of rule 168 of the Rules of Procedure and Conduct of Business in the Council of States, I nominate the following Members to be members of the Committee of Privileges:

- 1. Shri C. C. Biswas
- 2. Shri V. S. Sarwate
- 3. Shri K. P. Madhavan Nair
- 4. Shri Akhtar Husain
- Diwan Chaman Lall
- 6. Dr. B. R. Ambedkar
- 7. Shri B. C. Ghose
- 8. Shri B. Gupta.
- 9. Shri S. Mahanty
- 10. Shri Amolakh Chand.

Under sub-rule (1) of rule 169 of (he said Rules, I appoint Shri C. C. Biswas to be the Chairman of the Committee.

NOMINATIONS TO THE RULES COM-MITTEE

MR. CHAIRMAN: Under sub-rule (1) of rule 183 of the Rules of Procedure and Conduct of Business in the Council of States, I hereby nominate the following Members to be members of the Rules Committee:

- 1. Shri S. V. Krishnamoorthy Rao
- 2. Shri C. C. Biswas
- 3. Shri Lai Bahadur
- 4. Shri B. K. Mukerjee

[Mr. Chairman.]

- 5. Shri B. K. P. Sinha
- 6. Syed Nausher Ali
- 7. Begam Aizaz Rasul
- 8. Shri K. S. Hegde
- 9. Shri Amolakh Chand
- 10. Shri P. Sundarayya
- 11. Shri H. N. Kunzru
- 12. Shri B. C. Ghose
- 13. Shri H. C. Mathur
- 14. Prof. G. Ranga

NOMINATIONS TO THE HOUSE COMMITTEE

Mr. CHAIRMAN: I nominate the following Members to be members of the House Committee for the period 22nd May 1954 to 21st May 1955:

- 1. Shri R. P. N. Sinha
- 2. Shri Jagannath Das
- 3.' Shrimati Sharda Bhargava
- 4. Shrimati Pushpalata Das
- 5. Shri S. D. Misra
- 6. Shri H. D. Rajah
- 7. Kunwarani Vijaya Raje

I appoint Shri R. P. N. Sinha as the Chairman of the Committee.

OUESTION OF PRIVILEGE

MR. CHAIRMAN: I have received a letter from the Speaker enclosing a statement by Mr. Chatterjee. I will ask the Secretary to read the statement.

SECRETARY: The statement of Mr. Chalterjee:

"I delivered a speech for about an hour on the concluding day of the All-India Hindu Mahasabha Session at Hyderabad on the 9th May, 1954 *My* speech lasted from 10-30 P.M. to about 11-30 P.M. A substantial portion of my speech was devoted to the consideration of the Speciai Marriage Bill and its effect on Hindu social system. The Press reports

contain certain bare summaries of what I said

"In the course of my speech I criticised the introduction of a revolutionary change in .the said Bill without any mandate from the nation. I am as jealous as anybody else of the dignity of the. Parliament of which I am a Member.

"I could not possibly have any intention to defame the Parliament or to lower the dignity of either House. But I wanted to emphasise the desirability and necessity of taking the mandate of the Electorate for a radical change, namely, divorce by consent, in such legislativp measure, I was criticising the social reformers who sponsored such radical change in the Bill.

"The sentence attributed to me has been taken out of its context and published with material omission. 1 commented that the Council of States was the Upper House and, therefore, as the House of Elder Statesmen they were expected to act as a revising Chamber.

"What I said was that some of the overzealous radicals of the Upper House, which is supposed to be a body of Elders, seemed to be behaving irresponsibly like a pack of school boys or pack of urchins.

"I conveyed that some Members seemed ta forget the revising role of the Upper House. My reference was only to such Members who were responsible for introducing such radical change in the Bill as 'Divorce by mutual consent', which was also opposed by the Government and by a substantial section of that House.

"From what I have said it will be clear that it is not correct to allege that I said anything contemptuous of the Council of States or offered any indignity to that House. I rri-ticisad not the Council as such but only some Members of the Council of States.

(Sd.) N. C. Chatterjee."